women are speaking. I am not against anybody. But I must say, please maintain order in the House. First the House should be put in order and then there should be anything else. ...(Interruptions). ..

MR. CHAIRMAN: Let me say. I leave it to the best sense of the women-Members, whether they want, to go to their seats or want to remain standing.

SHRIMATI KAMLA SINHA: We want a time-frame from the Government. When is the Government bringing forward the Bill? We want a time-frame. That is all...(Interruptions)... Sir, as per your wish, we are going back to our seats... (Interruptions)...

SHRIMATI CHANDRA KALA PAN DEY: Sir, this Bill should be passed in this Session itself. (Interruptions)

STATEMENT BY MINISTER COR-RECTING ANSWER TO QUESTION Re Unstarred Question 2318 Answered on 12th August, 1997.

THE MINISTER OF STATE IN THE MINISTRY OR TOURISM (SHRI OMAK APANG): Mr. Chairman, Sir, I lay on the Table a statement (in English and Hindi) correcting the reply given in the Rajya Sabha on the 12th August, 1997, to Unstarred Question 2318, regarding corruption in ITDC.

PAPERS LAID ON THE TABLE

- I. Notifications of the Ministry of Home Affairs
- II. Report (1996-97) of National Human Rights Commission, New Delhi and Memorandum of Action Taken on said Report

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): Sir, I lay on the Table:— I- (i) A copy (in English and Hindi) of the Ministry

- Home Affairs Notification G.S.R. No. 1, dated the 3rd January, 1998, publishing the Arms (Amendment) Rules, 1997, providing for enhancement of licence fee, etc, under sub-section (3) of section 44 of the Arms Act, 1959.
- (ii) A copy (in English and Hindi) of the Ministry of Home Affairs Notification G.S.R. No. 137(e), dated the 18th March, 1998, publishing the National Human Rights Commission (Group *A' and Group 'B' Posts) Recruitment (Amendment) Rules, 1998, under sub-section (3) of section 40 of the Protection of Human Rights Act, 1993.
- (iii) A copy (in English and Hindi) of the Ministry of Home Affairs Notification G.S.R. No.85, dated the 18th April, 1998 publishing the Central Reserve Police Force (Amendment) Rules, 1998, under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949.
- II. A copy each (in English and Hindi) of the following papers, under sub-section (2) of section 20 of the Protection of Human Rights Act, 1993:—
 - (i) Annual Report of the National Human Rights Commission, New Delhi, for the year 1986-97
 - (ii) Memorandum of Action
 Taken on the Annual
 Report of National
 Human Rights
 Commission for the year
 1996-97.
- (I) Reports and Accounts (1996-97) of Bharat Dynamics Ltd, Hyderabad and Hindustan Aeronautics Ltd, Bangalore and related papers